

ITEM NO.15

COURT NO.5

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6447/2026

[Arising out of impugned final judgment and order dated 19-11-2025 in OMP(ENF.)(COMM.) No. 247/2023 passed by the High Court of Delhi at New Delhi]

BWL LIMITED. (FORMERLY KNOWN AS BHILAI WIRES LTD.) Petitioner(s)

VERSUS

BHARAT SANCHAR NIGAM LIMITED

Respondent(s)

FOR ADMISSION

Date : 20-02-2026 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) :Mr. Nakul Diwan, Sr. Adv.  
Ms. Monisha Handa, Adv.  
Mr. Mohit D. Ram, AOR  
Ms. Nayan Gupta, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

Heard the learned counsel appearing for the petitioner.

We are not inclined to interfere with the impugned judgment and order passed by the High Court.

The Special Leave Petition is dismissed and the accompanying interlocutory application(s), if any, stands disposed of.

(KAPIL TANDON)  
COURT MASTER (SH)

(NIDHI WASON)  
ASSISTANT REGISTRAR